

THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 1964 of 2011(O&M)

Jantri & anr.

..... Appellants

V/s


Bhuvneshwar & ors.

..... Respondents

- No. 1-** Bhuvneshwar S/o Shri Runi Manjl R/o C-61 Inderpuri, Delhi-110026 (Driver of offending vehicle bearing No. HR-38F-0195).
- NO. 2-** Jintender Singh C/o Road Carrrier of India 23, Transport Centre, Punjabibagh, Delhi-110026 (Owner of the offending vehicle bearing No. HR-38F-0195).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **12.04.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
13<sup>th</sup> March, 2019.

  
Superintendent (Judl.),  
For Registrar (Judicial)

Mpu  
13/3/19

